



2026:AHC:30543

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 462 of 2026

Karan Singh

.....Petitioner(s)

Versus

Hon Ble Board Of Revenue Allahabad And 12
Others

.....Respondent(s)

Counsel for Petitioner(s)	: Nandini Bhartiya, Vivek Shukla
Counsel for Respondent(s)	: Azad Rai, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Mr. T.P. Gupta, learned Standing Counsel for the State-respondents and Mr. Azad Rai, learned counsel for the respondent- Gaon Sabha.

2. The instant petition has been filed for mandamus directing the respondent no.1/ Board of Revenue to decide the Second Appeal No.1288 of 2025 (Gulab Kali vs. Ganeshi Lal and others) within stipulated period.

3. Learned counsel for the petitioner submitted that the aforementioned second appeal filed by Gulab Kali impleading the petitioner as opposite party no.2 arising out of proceeding of Suit under Section 116 of U.P. Revenue Code, 2006 is pending before respondent no.1/ Board of Revenue, U.P. Prayagraj since 1.4.2025. He placed certified copy of the order sheet of the pending proceeding which demonstrate that second appeal has not been admitted but record of the trial Court / first appellate Court have been summoned.

4. Without expressing any opinion on merits of the case and keeping in view of the facts and circumstances, respondent no.1/ Board of Revenue, U.P., Prayagraj is directed to consider the aforementioned second appeal for admission and pass appropriate order in accordance with law expeditiously preferably within a period of two months from the date of

production of certified copy of this order before him.

5. Accordingly, the writ petition is finally disposed of.

(Chandra Kumar Rai,J.)

February 11, 2026
Rameez